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SLP(C)... 7092-7093 OF 2002
ITEM No.18

Court No. 2

SECTION IVB

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil)..CC.7092-7093/2002

(From the judgement and order dated 28/09/2000 in LPA 1326/00 ,LPA
1257/00 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

UNION OF INDIA

Petitioner (s)

VERSUS

PREM CHAND

Respondent (s)

(With I.A.1-2 for c/delay in filing SLP and c/delay in refiling SLP
) (With Office Report)
With

SLP(C)...CC 7188-7189/2002,SLP(C)...CC 7311-7312/2002
(With IA 1-2-for c/d in filing SLP and c/d in refiling SLP and office
report)

Date : 16/09/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.B. PATTANAIK
HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s) Mr. Altaf Ahmed,ASG.
Ms. Sunita Sharma,adv.
Ms. Nandini Gore,adv.
Ms. Sushma Suri,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.J
.SP2

Issue notice on the question of limitation as well
as on the SLP. Be it be stated that the matter shall be
disposed of at the SLP stage itself.

There would be an interim stay of 50% of the
enhanced amount between the Reference Court valuation and
High Court valuation.

Tag with SLP(C)...CC 7032-7038/2002.

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(Suman Wadhwa)
Court Master

(Suneet Bala Sharma)
Assistant Registrar